

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-3695/2023,

In

IB-1713(ND)/2019

IN THE MATTER OF:

Goyal Tea Agencies (P) Ltd.

.... Petitioner/Applicant

Vs.

Shakti Bhog Snacks (P) Ltd

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Ms. Swaralipi Deb Roy

For Respondent :

ORDER

Due to paucity of time, the matter is adjourned to **24.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik